The West Bengal Municipal Corporation (Amendment) Act, 2007

Act 29 of 2007

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PART III— Acts of the West Bengal Legislature

GOVERNMENT OF WEST BENGAL

LAW DEPARTMENT

Legislative

NOTIFICATION

No. 956-L.—29th May, 2008.—The following Act of the West Bengal Legislature, having been assented to by the President of India, is hereby published for general information:—

WEST BENGAL ACT XXIX of 2007


[Passed by the West Bengal Legislature.]
[Assent of the President of India was first published in the Kolkata Gazette, Extraordinary, of the 29th May, 2008.]

An Act to amend the West Bengal Municipal Corporation Bill, 2006.

WHEREAS it is expedient to amend the West Bengal Municipal Corporation Bill, 2006, for the purposes and in the manner hereinafter appearing:

It is hereby enacted in the Fifty-eighth Year of the Republic of India, by the Legislature of West Bengal, as follows:—

1. (1) This Act may be called the West Bengal Municipal Corporation (Amendment) Act, 2007.

(2) It shall come into force on such date as the State Government may, by notification in the Official Gazette, appoint.

2. Clause 314 of the West Bengal Municipal Corporation Bill, 2006 (hereinafter referred to as the principal Bill), shall be omitted.

3. In clause 325 of the principal Bill, the words and figures “or section 328, as the case may be” shall be omitted.

4. For clause 326 of the principal Bill, the following clause shall be substituted:—

“Information about births and deaths. 326. Births and deaths occur in the Corporation area shall be reported for registration as per provisions of sub-section (1) of section 8 of the Registration of Births and Deaths Act, 18 of 1969.”.
5. In clause 327 of the principal Bill, for the words and figures "to the officer empowered under section 343, within twenty-one days", the words and figures "to the officer empowered under section 326, within such period as prescribed in the rules framed by the State Government under the Registration of Births and Deaths Act, 1969," shall be substituted.

6. Clause 328 of the principal Bill shall be omitted.

7. In clause 329 of the principal Bill, after the words "sign and forward", the words "without charging any fee," shall be inserted.

By order of the Governor,

ANINDYA BHATTACHARYYA,

Secy. - in - charge to the Govt. of West Bengal,
Law Department.